

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Revision No. 1364 of 2015

Angni Khariyayin @ Angni Kharian

... **Petitioner**

Versus

The State of Jharkhand and Ors.

... **Opposite Parties**

(Through V.C)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner : Mr. Sidhartha Roy, Advocate
For the State : Mr. Arup Kumar Dey, APP
For the OP : Mr. Ankur Anand, Advocate

Order No. /Dated: 17th April, 2021

On the ground of personal difficulty of Mr. Mahesh Tewari, the learned counsel, an adjournment is sought by Mr. Ankur Anand, the learned vice-counsel

Post this matter on 25.06.2021.

(Shree Chandrashekhar, J.)

Tanuj/-